

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal Nos. 148,149 and 150 of 2009**

**& IA-302 of 2009**

**Dated : 3<sup>rd</sup> August, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Reliance Infrastructure Ltd. ... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Ms. Anjali Chandurkar,  
Mr. Hasan Murtaza**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for MERC**

**ORDER**

The learned counsel for the Commission seeks some time to file the additional reply submissions on the alleged new issue, which has been raised by the Appellant in the latest Written Submissions. Accordingly, he is permitted to do so after serving copy on the other side.

Post the matter on **17.08.2011.**

**( V.J. Talwar )  
Technical Member**

**(Justice M. Karpaga Vinayagam )  
Chairperson**

Ts/ks